

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn. No. OA 319/86

Date of decision 28.05.92

Shri B.C. Baurai

Applicant

Vs.

Union of India

Respondents

For the Applicant

None

For the Respondents

None

CORAM:

The Hon'ble Mr. P.K. KARTHA, VICE CHAIRMAN(J)

The Hon'ble Mr. I.K. RASGOTRA, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgment?

2. To be referred to the Reporters or not?

JUDGMENT (ORAL)
(of the Bench delivered by Hon'ble Shri P.K. Kartha,
Vice Chairman(J))

When this case was called none appeared for the parties. The case is dismissed for default and non-prosecution.

Sh. I.K. RASGOTRA
(I.K. RASGOTRA)
MEMBER (A)
28.05.1992

Sh. P.K. KARTHA
(P.K. KARTHA)
VICE CHAIRMAN(J)
28.05.1992

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